

could not prevent the papers being laid on the Table.

MYSORE LEGISLATURE (PRESIDING-OFFICERS) MEDICAL RULES; ORDINANCES PROMULGATED DURING OCTOBER AND NOVEMBER, 1971; AND PAPERS UNDER MAJOR PORT TRUSTS ACT, 1963

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH) :
Sir, on behalf of Shri Raj Bahadur 1 beg to lay on the Table :

- (1) A copy of the Mysore Legislature (Presiding Officers) Medical Attendance (Special Rules, 1971, published in Notification No. GSR 212 in Mysore Gazette dated the 15th July, 1971 under sub-section (2) of section 15 of the Mysore Legislature Salaries Act, 1956, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [*Placed in Library. See No. LT-930/71.*]
- (2) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 123 (2) (a) of the Constitution :—
 - (i) The Forward Contracts (Regulation) Amendment Ordinance, 1971 (No. 11 of 1971) promulgated by the President on the 11th October, 1971.
 - (ii) The Coking Coal Mines (Emergency Provisions) Ordinance, 1971 (No. 12 of 1971) promulgated by the President on the 16th October, 1971.
 - (iii) The Asian Refractories Limited (Acquisition of Undertaking) Ordinance, 1971 (No. 13 of 1971) promulgated by the President on the 17th October, 1971.
 - (iv) The Jayanti Shipping Company (Acquisition of Shares) Ordinance, 1971 (No. 14 of 1971)

promulgated by the President on the 17th October, 1971.

- (v) The Small Coins (Offences) Ordinance, 1971 (No. 15 of 1971) promulgated by the President on the 22nd October, 1971.
- (vi) The Stamp and Excise Duties (Amendment) Ordinance, 1971 (No. 16 of 1971) promulgated by the President on the 22nd October, 1971.
- (vii) The Railway Passenger Fares Ordinance, 1971 (No. 17 of 1971) promulgated by the President on the 22nd October, 1971.
- (viii) The Tax on Postal Articles Ordinance, 1971 (No. 18 of 1971) promulgated by the President on the 22nd October, 1971.
- (ix) The Inland Air Travel Tax Ordinance, 1971 (No. 19 of 1971) promulgated by the President on the 30th October, 1971.
- (x) The Industries (Development and Regulation) Amendment Ordinance, 1971 (No. 20 of 1971) promulgated by the President on the 1st November, 1971.
- (xi) The Delhi Road Transport Laws (Amendment) Ordinance, 1971 (No. 21 of 1971) promulgated by the President on the 3rd November, 1971.
- (xii) The Visva-Bharati (Amendment) Ordinance, 1971 (No. 22 of 1971) promulgated by the President on the 3rd November, 1971.
- (xiii) The Motor Vehicles (Requisitioning and Control Ordinance, 1971 (No. 23 of 1971) promulgated by the President on the 9th November, 1971. [*Placed*

[Shri Kedar Nath Singh]

in Library. See No. LT—931/71]

- (3) A copy of each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.—

- (i) Annual Accounts of the Cochin Port Trust for the year 1969-70 and the Audit Report thereon.
- (ii) Annual Accounts of the Mormugao Port Trust for the year 1969-70 and the Audit Report thereon
- (iii) Annual Accounts of the Visakhapatnam Port Trust for the year 1969-70 and the Audit Report thereon.
- (iv) Annual Accounts of the Paradip Port Trust for the year 1969-70 and the Audit Report thereon.
- (v) Annual Accounts of the Kandla Port Trust for the year 1969-70 and the Audit Report thereon. [*Placed in Library. See No. LT—932/71.*]

**STATEMENT RE. CENTRAL GOVERNMENT
MARKET BORROWINGS DURING
1971-72**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a statement (Hindi and English versions) indicating the result of Central Government Market Borrowing during 1971-72. [*Placed in Library. See No. LT—933/71.*]

**NOTIFICATION RE DECLARING OF TAMIL
NADU ELECTRIC SUPPLY SERVICE AS
AN ESSENTIAL SERVICE**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy of Notification No. S. O.

3403 (Hindi and English versions) published in Gazette of India dated the 13th September, 1971 declaring service connected with the supply of electrical energy to the public in the State of Tamil Nadu or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act. [*Placed in Library. See No. LT—934/71.*]

**NOTIFICATION DECLARING OF WEST
BENGAL FIRE SERVICE AS AN
ESSENTIAL SERVICE**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to lay on the Table a copy of Notification No. S. O. 3335 (Hindi and English versions) published in Gazette of India dated the 8th September, 1971 declaring the West Bengal Fire Service to be an essential service for the purposes of the Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act. [*Placed in Library. See No. LT—935/71.*]

**STATEMENT RE. FLOOD SITUATION IN THE
COUNTRY AND RECENT CYCLONE IN
ORISSA**

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a statement (Hindi and English versions) on the flood situation in the country and recent cyclone in Orissa. [*Placed in Library. See No. LT—936/71.*]

**NOTIFICATIONS UNDER ESSENTIAL COM-
MODITIES ACT, GUJARAT AGRICULTURAL
LANDS CEILING (COMPENSATION BOND)
AMENDMENT RULES ETC. ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
 - (i) The Fertiliser (Control) Third Amendment Order, 1971 pub-